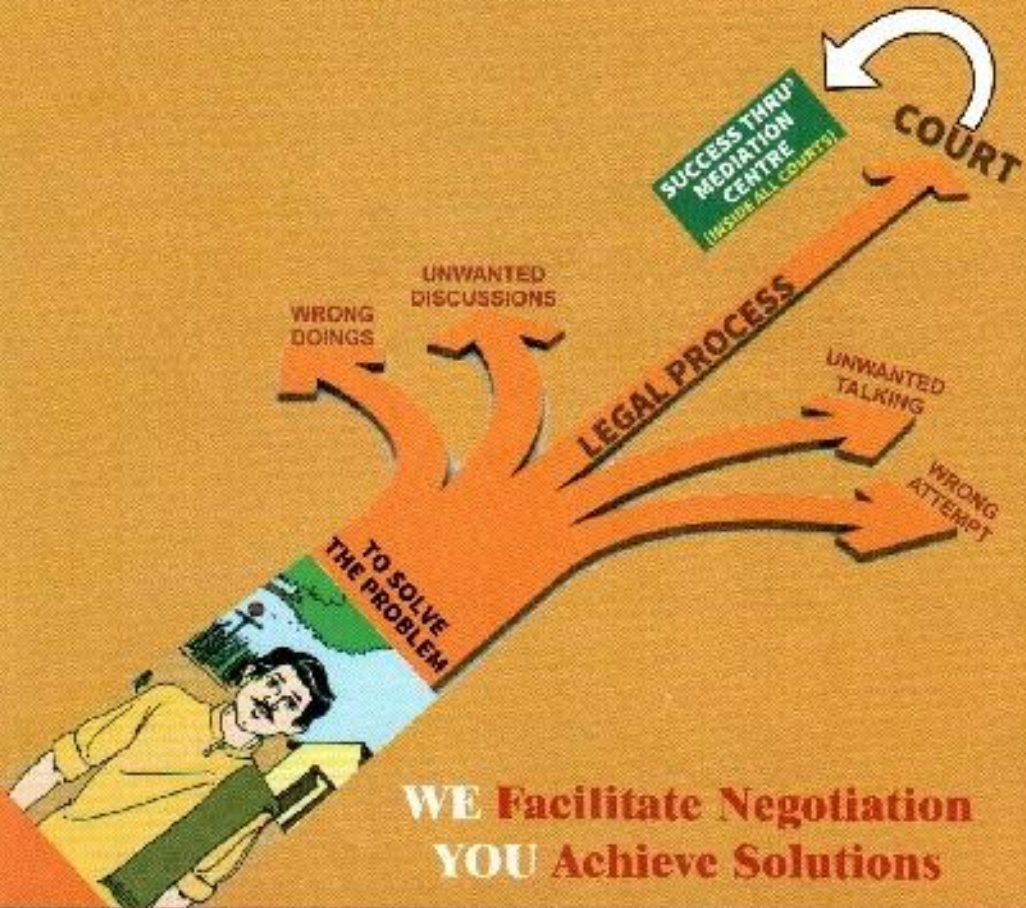


நான் என்றால் பகை - நாம் என்றால் உறவு.
'I' creates enmity - 'We' makes relationship.

WHY LITIGATE? WE MEDIATE

ஏன் வழக்காடும்? நாம் சமரசம் செய்வோம்.



WE Facilitate Negotiation
YOU Achieve Solutions

மேலும் விவரங்களுக்கு : உயர் நீதிமன்றம் மற்றும் மாவட்ட நீதிமன்றங்களில் உள்ள சமரச மையத்தை அணுகவும்.

For Further Informations : Please Contact the Mediation Centre in the High Court and District Courts.

**MEDIATION
AWARENESS !**



**சமரச !
விழிப்புணர்வு**

வொதுமக்கள் கவனத்திற்கு.....

நீதிமன்றங்களில் நியுவாவையில் உள்ள
வழக்குகளில், ஈயிறிசி வெற்ற சமரசர்கள்
உதவியுடன், விரைவான, இறுதியான,
சமரசத்தீர்வு காண, வழக்கு தரப்பினர்கள்
தங்கள் வழக்கை நீதிமன்ற சமரச
மையத்திற்கு அனுப்பலாம்.

தீர்வு வேண்டாமா?

சமரச மையத்திற்கு வாருங்கள்

இருதரப்பினர் வெற்றி

சமரசத்தால் மாடுமே சாத்தியம்.

உங்கள் விரச்சனைகளை

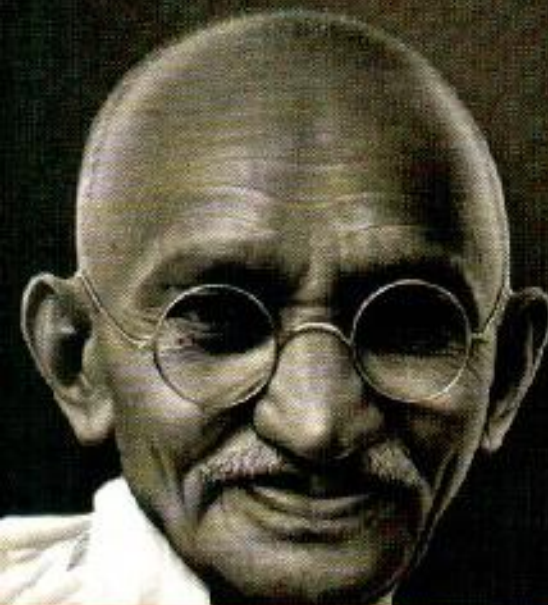
எளிதாக்குவது எங்கள் கைகளில்

முடிவு உங்கள் கைகளில்

சமரசம் பேசி - சர்ச்சை தீர்ப்பிர்.
Mediation Talk - Solves Issues.



சமாதானத்தில் இருவருக்கும் வெற்றி.
In Mediation Both Win.



“A large part of my time during the 20 years of my practice as a lawyer was occupied in bringing about private compromises of hundreds of cases. I lost nothing thereby - not even money, certainly not my soul”.

மேலும் விவரங்களுக்கு : உயர் நீதிமன்றம் மற்றும் மாவட்ட நீதிமன்றங்களில் உள்ள சமரச மையத்தை அணுகவும்.

For Further Informations : Please Contact the Mediation Centre in the High Court and District Courts.



MEDIATION AWARENESS!



சமரச விழிப்புணர்வு !

BENEFITS OF MEDIATION

- ◆ Mediation process is **VOLUNTARY** and the party can opt out of it at any stage. It is also **CONFIDENTIAL**.
- ◆ The procedure is **SPEEDY, EFFICIENT** and **ECONOMICAL**. It is **SIMPLE** and **FLEXIBLE**.
- ◆ The process is conducted in an **INFORMAL, CORDIAL** and **CONDUCTIVE** environment.
- ◆ In mediation, the focus is on resolving the dispute in a **MUTUTALLY BENEFICIAL SETTLEMENT**.
- ◆ Mediation helps to **MAINTAIN/ IMPROVE/ RESTORE** relationship between parties.
- ◆ The process facilitates **BETTER** and **EFFECTIVE COMMUNICATION** between the parties.
- ◆ The Mediator is **IMPARTIAL, NEUTRAL** and **INDEPENDENT**.
- ◆ Mediation always takes into account the **LONG TERM AND UNDERLYING INTERESTS OF THE PARTIES**.
- ◆ When the parties themselves sign the terms of settlement, satisfying their underlying needs and interests, there will be compliance.
- ◆ A mediation settlement often leads to **SETTLING OF RELATED / CONNECTED CASES** between the parties.
- ◆ Mediation **PROMOTES FINALITY**. There is no scope for any appeal or further litigation.
- ◆ In case of settlement, **REFUND OF FULL COURT FEES** is permitted as per Rules in Court-referred mediation.

வாங்க, நாம பேசி தீர்வு காண்போம்.

Come, Let us Talk & Solve.



வழக்கறுத்து அமைதிகொள்.

Get Peace by Compromise

மேலும் விவரங்களுக்கு : உயர் நீதிமன்றம் மற்றும் மாவட்ட நீதிமன்றங்களில் உள்ள சமரச மையத்தை அணுகவும்.

For Further Informations : Please Contact the Mediation Centre in the High Court and District Courts.



சமரச விழிப்புணர்வு!

பொதுமக்கள் கவனத்திற்கு.....

உச்ச நீதிமன்றம், உயர் நீதிமன்றம் மற்றும் மாவட்ட நீதிமன்றங்களில் சமரச மையங்கள் செயல்பட்டு வருகின்றன.

நீதிமன்றங்களில் நிலுவையில் இருக்கும் உங்கள் வழக்குகளை சமரச மையத்திற்கு அனுப்ப நீங்களாகவோ, வழக்கறிஞர் மூலமாகவோ வேண்டுகோள் விடுக்கலாம்.

சமரச மையத்தில் நேரடியாக பேச்சு வார்த்தையில் ஈடுபடுவது தீர்வுகளை ஊக்கப்படுத்துகிறது.

உறவுகள் மேம்பட வழிவகை செய்கிறது.

பயிற்சி பெற்ற சமரசர்கள் உங்களுக்குள் பேச்சுவார்த்தையை வழி நடத்துகிறார்கள்.

உகந்த தீர்வுகளை எட்டுவதால் செலவுறையீடு இல்லை.

செலுத்தப்பட்ட நீதிமன்ற கட்டணங்கள் திருப்பி வழங்கப்படுகிறது.

சமரச முடிவுகளில் காத்திருப்பு நேரங்களும், பொருட்செலவுகளும் மீதப்படுகின்றன. இவற்றின் பயன்பாடுகள் நாளுக்குடும்பத்திற்காகவும், சமூக செயல்பாட்டிற்காகவும் அமைகின்றன.

எல்லா மதங்களின் அடிப்படை தத்துவங்கள் அமைதி பற்றியே பேசுகின்றன.

சமரசத்தில் நேரடியான பேச்சுவார்த்தைகள் மனித உறவுகளையும் சமூக உறவுகளையும் மேம்படுத்துகின்றன.

தரப்பினர்களின் தேவைகளை ஒட்டிய தீர்வுகளை ஏற்படுத்திக் கொள்வதால் பணநிறைவு ஏற்படுகிறது.

“விட்டுக் கொடுப்பவர்கள் செட்டுப் போவதில்லை” என்ற முதுமொழியை நினைவுபடுத்துவது அவசியமாக இருக்கிறது.



MEDIATION AWARENESS !



BENEFITS OF MEDIATION

- ◆ Mediation process is **VOLUNTARY** and the party can opt out of it at any stage. It is also **CONFIDENTIAL**.
- ◆ The procedure is **SPEEDY, EFFICIENT** and **ECONOMICAL**. It is **SIMPLE** and **FLEXIBLE**.
- ◆ The process is conducted in an **INFORMAL, CORDIAL** and **CONDUCTIVE** environment.
- ◆ In mediation, the focus is on resolving the dispute in a **MUTUALLY BENEFICIAL SETTLEMENT**.
- ◆ Mediation helps to **MAINTAIN/ IMPROVE/ RESTORE** relationship between parties.
- ◆ The process facilitates **BETTER** and **EFFECTIVE COMMUNICATION** between the parties.
- ◆ The Mediator is **IMPARTIAL, NEUTRAL** and **INDEPENDENT**.
- ◆ Mediation always takes into account the **LONG TERM AND UNDERLYING INTERESTS OF THE PARTIES**.
- ◆ When the parties themselves sign the terms of settlement, satisfying their underlying needs and interests, there will be compliance.
- ◆ A mediation settlement often leads to **SETTLING OF RELATED / CONNECTED CASES** between the parties.
- ◆ Mediation **PROMOTES FINALITY**. There is no scope for any appeal or further litigation.
- ◆ In case of settlement, **REFUND OF FULL COURT FEES** is permitted as per Rules in Court-referred mediation.

சமரசம் நாடுவீர்!

சச்சராவை தீர்ப்பீர்!!

சநிதிகூறல் காண்பீர்!!!

**பிரச்சனையை தீர், அல்லது
பிரச்சனையை விட்டுவிடு.
பிரச்சனையுடனே வாழாதே.**

**Solve the Problem, or Leave the Problem.
But, Do not live with the Problem.**

?	Mediation	Litigation
 TIME	Weeks or Months	Months or Years
 FEELINGS	Peace Harmony Relationship	Enmity Expensive Loss of Energy
 POWER	YOU Decide	Court Decides

மேலும் விவரங்களுக்கு : உயர் நீதிமன்றம் மற்றும் மாவட்ட
நீதிமன்றங்களில் உள்ள சமரச மையத்தை அணுகவும்.

**For Further Informations : Please Contact the Mediation Centre
in the High Court and District Courts.**